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CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH, ALLAHABAD

Original Application No. 265 of 1988

P.C.Ganguly

..... Applicants.

Versus

Union of India & ors.

..... Respondents.

Hon'ble Mr. A.K.Sinha, Member(J)

Nobody appears on behalf of the applicant. Shri Lalji Sinha, learned counsel for the respondent submits refering to his Counter Affidavit paragraph 14,15, and 16 that all the Post Retirement dues of the applicant hamealready been paid even interest amounting to Rs. 1,289.75 P. has been paid vide letter no. CO-7 No. 659145 dated 15.6.1989. It is submitted that the delay in the payment of the commutted value of the pension is due to the facts that the petitioner's application was received in the office of the Railway Administration on 7.11.1988. It is submitted that since 1988, the commutted value of the pension for payment was in process and by this time it must have been paid and that is why the applicant has not turnedup and filed any Rejoinder.

2. Considering, therefore, the submissions and having gone through the pleadings of the parties, it appears to me that the respondents have already paid the Post Retirement dues to the applicant. It is however, observed that if the commutted value of the pension has not been paid as yet which the respondents shall

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verify from their records and if found to have not been paid, it should be paid accordingly, within a period of two months from the date of receipt of this order.

3. With the above observations, the application is disposed of with no order as to cost.

Member-J

Allahabad Dated: 30.3.1993

(jw)

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